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Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

**SECRETARY GENERAL**

Shri T.K. Viswanathan

**LOK SABHA DEBATES**

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**LOK SABHA**

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Tuesday, April 24, 2012/Vaisakha 4, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

**WELCOME TO PARLIAMENTARY DELEGATION  
FROM FINLAND**

MADAM SPEAKER: Hon. Members, at the outset, I have to make an announcement.

On my own behalf and on behalf of the hon. Members of the House, I have great pleasure in welcoming His Excellency, Mr. Eero Heinaluoma, Speaker of the Parliament of Finland and the members of the Parliamentary Delegation from Finland, who are on a visit to India as our honoured guests.

They arrived in India on Monday, 23<sup>rd</sup> April 2012. They are now seated in the Special Box. We wish them a happy and fruitful stay in our country. Through them we convey our greetings and best wishes to His Excellency the President, the Parliament, the Government and the Friendly people of Finland.

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11.02 hrs

### **OBITUARY REFERENCES**

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of two of our former colleagues, Shri Dinesh Pratap Singh and Shri N.K.P. Salve.

**Shri Dinesh Pratap Singh** was a Member of the First and Second Lok Sabhas from 1952 to 1962 representing the Bahraich (East) and Gonda Parliamentary Constituencies of Uttar Pradesh respectively.

Shri Dinesh Pratap Singh took keen interest in social upliftment of the weaker sections of the society and worked tirelessly for the spread of Khadi. He was founder of various educational and other social institutions.

Shri Dinesh Pratap Singh passed away on 17 February 2012 at the age of 85 at Lucknow.

**Shri N.K.P. Salve** was a Member of the Fourth and Fifth Lok Sabhas from 1967 to 1977 representing the Betul Parliamentary Constituency of Madhya Pradesh. He was also a Member of Rajya Sabha for four consecutive terms from 1978 to 2002.

A distinguished Parliamentarian, Shri Salve served as a member and Chairmen of various Parliamentary Committees. Shri Salve was Minister of State for Information and Broadcasting from 1982 to 1983; Minister of State (Independent Charge) in the Ministry of Steel and Mines from 1983 to 1984; Minister of State for Parliamentary Affairs during 1984 and Minister of Power from January 1993 to May 1996 in the Union Cabinet. He also served as Chairman, Ninth Finance Commission with Cabinet rank.

Shri Salve was actively associated with Cricket administration for several years. He served as President, Board of Cricket for Cricket in India and



Chairman, Asian Cricket Council. The prestigious Challenger Trophy of India was named after him.

A widely-traveled person, Shri Salve was a member of the Indian delegation to the International Convention of “Peace in Ocean” held in Malta in 1970.

Shri N.K.P. Salve passed away on 1 April 2012 at the age of 90 in Delhi.

We deeply mourn the loss of our friends and I am sure the House would join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

**11.03 hrs.**

*The Members then stood in silence for a short while.*

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... (*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): Madam, I have given a notice to suspend the Question Hour... (*Interruptions*)

MADAM SPEAKER: I have received it. I will allow you in the 'Zero Hour'.

... (*Interruptions*)

MADAM SPEAKER: The notices for adjournment motions are rejected.

... (*Interruptions*)

MADAM SPEAKER: I have rejected your notice for adjournment motion. I will allow you to speak in the 'Zero Hour'.

... (*Interruptions*)

MADAM SPEAKER: Mr. Thambidurai, I have received your notice. I will allow you in the 'Zero Hour'.

... (*Interruptions*)

अध्यक्ष महोदया : आप बैठ जाइए।

... (व्यवधान)

MADAM SPEAKER: Yes, Mr. Jaswant Singh, please.

... (*Interruptions*)

अध्यक्ष महोदया : आप बैठ जाइए।

... (व्यवधान)

MADAM SPEAKER: Nothing else will go on record. I will allow you to speak in the 'Zero Hour'.

(*Interruptions*)\* ...

MADAM SPEAKER: Yes, Mr. Jaswant Singh, please.

... (*Interruptions*)

SHRI JASWANT SINGH (DARJEELING): Madam, I would like to make a submission... (*Interruptions*)

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\* Not recorded

MADAM SPEAKER: I have received your notice. I will definitely allow you in the 'Zero Hour'. Thank you.

... (*Interruptions*)

अध्यक्ष महोदया : आप सभी बैठ जाइए।

... (ब्यवधान)

अध्यक्ष महोदया : आप सभी अपनी सीटों में वापस जाइए। इतने दिन बाद लोक सभा चल रही है। कृपया प्रश्नकाल चलने दीजिए।

... (ब्यवधान)

MADAM SPEAKER: Nothing will go on record.

(*Interruptions*)\* ...

MADAM SPEAKER: Q. No. 261. Shri Bharat Ram Meghwal Not present.

Shri Haribhau Jawale

**(Q -261)**

**श्री हरिभाऊ जावले :** अध्यक्ष महोदया, कृषि उत्पाद की आयात-निर्यात नीति से देश के किसानों पर सबसे ज्यादा असर पड़ता है। ...(व्यवधान) अध्यक्ष महोदया, इस सरकार की कृषि उत्पाद की आयात-निर्यात की गलत नीति से अब तक किसानों को कई करोड़ रुपये का घाटा सहन करना पड़ा है। कपास में ऐसा ही हुआ है। जब किसानों के घर में कपास का उत्पाद आ गया तब सरकार ने कपास का निर्यात बंद कर दिया और जब किसानों के घर से कपास निकल गया तब सरकार ने कपास का निर्यात शुरू कर दिया। अध्यक्ष महोदया, ऐसा ही चीनी के बारे में हो रहा है। चीनी के बारे में माननीय मंत्री महोदय ने ऐसा कहा है, अपने उत्तर में कहा है कि इस साल 292 लाख मीट्रिक टन चीनी का उत्पादन होने वाला है। ...(व्यवधान) अध्यक्ष महोदया यह क्या चल रहा है?...(व्यवधान)

**अध्यक्ष महोदया :** कृपया, आप अपना प्रश्न पूछिए।

...(व्यवधान)

**श्री हरिभाऊ जावले:** अगर हमारे प्रश्न को न्याय ही नहीं मिलेगा तो हम क्या पूछेंगे। आप इन्हें एक घंटे रुकने के लिए बोलिए । ...(व्यवधान)

**अध्यक्ष महोदया :** कृपया, आप अपना प्रश्न पूछिए।

...(व्यवधान)

**श्री हरिभाऊ जावले:** अध्यक्ष महोदया, मैं आप के माध्यम से माननीय मंत्री जी से पूछना चाहता हूँ कि सरकार ने दस लाख मीट्रिक टन चीनी एक्सपोर्ट करने का जो निर्णय लिया है उसे वह कितने समय में एक्सपोर्ट करेंगे? चीनी निर्यात करने के बारे में टाइम बाउंड कार्यक्रम नहीं होने से चीनी उत्पादक व्यापारियों एवं गन्ना उत्पादक किसानों को करोड़ों रुपये का नुकसान हो रहा है। मैं मंत्री महोदय से पूछना चाहता हूँ कि चीनी का पूरा निर्यात करने के लिए और चीनी का जल्द से जल्द निर्यात करने में सरकार कितना समय लेगी? चीनी पर जो नियंत्रण लगा है क्या वह नियंत्रण हटाया जाएगा? ...(व्यवधान)

**अध्यक्ष महोदया :** कृपया आप अपनी सीट पर जाइए।

(व्यवधान)

MADAM SPEAKER: Please go back.

... *(Interruptions)*

PROF. K.V. THOMAS: Madam, our production estimate for the year is 252 lakh tonnes. Our internal consumption is to the tune of 220 lakh tonnes. In the year 2011-12, we have allowed the exports under OGL IV to the tune of 10 lakh tonnes and under OGL V another 10 lakh tonnes.

The EGOM has approved OGL VI by which another 10 lakh tonnes will be exported. About 20 lakh tonnes under OGL IV and V have been exported as per the existing norms. The last OGL VI export will take place as per the norms to be decided by the EGOM... (*Interruptions*)

MADAM SPEAKER: Hon. Members, please go back and take your seats.

... (*Interruptions*)

MADAM SPEAKER: Please take your seat.

... (*Interruptions*)

अध्यक्ष महोदया : आप सभी बैठ जाइए।

... (व्यवधान)

MADAM SPEAKER: Please go back.

... (*Interruptions*)

अध्यक्ष महोदया : आप खड़े मत होइए। आप सभी बैठ जाइए।

... (व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(*Interruptions*)\* ...

MADAM SPEAKER: Please go back.

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

**11.11 hrs**

*The Lok Sabha then adjourned  
till Twelve of the Clock.*

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\* Not recorded

**12.00 hrs**

The Lok Sabha re-assembled at Twelve of the Clock  
(Madam Speaker in the Chair)

**12.00 hrs****REFERENCE BY THE SPEAKER****India's successful launch of Agni-V Missile and  
National Panchayati Raj Divas**

MADAM SPEAKER: Hon. Members, on 19 April 2012, India successfully launched the Agni-V missile from a test range off the coast of Odisha. The surface-to-surface missile having a strike range of 5000 kms. is hailed as a major leap forward in India's missile technology and military deterrent capabilities. With the launch, India has now joined the elite club of nations possessing Intercontinental Ballistic Missile capabilities.

The House extends its heartiest congratulations to the Indian scientists on their achievement and wishes them success for all their future endeavours.

Hon. Members, today is the National Panchayati Raj Divas. On this day, 19 years ago, Mahatma Gandhi's dream of Gram Swaraj concretized into reality with the coming into force of the Constitution (73rd Amendment) Act, 1992 on 24 April, 1993. This indeed has been an epoch making measure in our democratic polity. Panchayati Raj devolves power to the people at the village level with a view to strengthening the very roots of democratic system in our country. Let us on this occasion extend our good wishes to elected representatives of Panchayats and Panchayati Raj Institutions to strengthen democracy in our country.

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**12.03 hrs.**

**PAPERS LAID ON THE TABLE**

... (*Interruptions*)

MADAM SPEAKER: Now, Papers to be laid.

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table a copy of the Bureau of Indian Standards (Recruitment to Scientific Cadre) Amendment Regulations, 2012 (Hindi and English versions) published in Notification No. G.S.R. 278(E) in Gazette of India dated 2<sup>nd</sup> April, 2012 under Section 39 of the Bureau of Indian Standards Act, 1986.... (*Interruptions*)

(Placed in Library, See No LT-6552/15/12)

MADAM SPEAKER: Nothing else will go in record.

(*Interruptions*)\* ...

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): I beg to lay on the Table:

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2010-2011, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the audited accounts of the Delhi Development Authority, New Delhi, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. ... (*Interruptions*)

(Placed in Library, See No. LT-6553/15/12)

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\* Not recorded

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India, Union Government – (No. 27 of 2011-12)-Department Revenue (Direct Taxes) for the year ended March, 2011.

(Placed in Library, See No. LT-6554/15/12)

- (ii) Report of the Comptroller and Auditor General of India, Union Government – (No.1 of 2011-12)-Accounts of the Union Government for the year ended March, 2011.

(Placed in Library, See No. LT-6555/15/12)

(2) A copy each of the following papers (Hindi and English versions):-

- (i) Union Government-Finance Accounts for the year 2010-2011.

(Placed in Library, See No. LT-6556/15/12)

- (ii) Union Government-Appropriation Accounts (Civil) for the year 2010-2011.

(Placed in Library, See No. LT-6557/15/12)

- (iii) Union Government-Appropriation Accounts of the Defence Services for the year 2010-2011.

(Placed in Library, See No. LT-6558/15/12)

- (iv) Union Government-Appropriation Accounts (Postal Services) for the year 2010-2011. ... (*Interruptions*)

(Placed in Library, See No. LT-6559/15/12)



कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत):

अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:--

- (1) कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा(1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):--
  - (एक) लक्षद्वीप विकास निगम लिमिटेड, कावारत्ती के वर्ष 2010-2011 के कार्यकरण की सरकार द्वारा समीक्षा।
  - (दो) लक्षद्वीप विकास निगम लिमिटेड, कावारत्ती का वर्ष 2010-2011 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)

[(Placed in Library, See No. LT-6560/15/12)]

**12.03 ¼ hrs**

**STANDING COMMITTEE ON FINANCE  
51<sup>st</sup> to 55<sup>th</sup> Reports**

SHRI YASHWANT SINHA (HAZARIBAGH): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Finance (2011 – 12):

- (1) Fifty-first Report on Demands for Grants (2012-13) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services and Disinvestment).
- (2) Fifty-second Report on Demands for Grants (2012-13) of the Ministry of Finance (Department of Revenue).
- (3) Fifty-third Report on Demands for Grants (2012-13) of the Ministry of Planning.
- (4) Fifty-fourth Report on Demands for Grants (2012-13) of the Ministry of Statistics and Programme Implementation.

- (5) Fifty-fifth Report on Demands for Grants (2012-13) of the Ministry of Corporate Affairs. ... (*Interruptions*)
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**12.03 ½ hrs**

**STANDING COMMITTEE ON EXTERNAL AFFAIRS  
12<sup>th</sup> Report**

**डॉ. भोला सिंह (नवादा):** अध्यक्ष महोदया, मैं वर्ष 2011-12 के लिए प्रवासी भारतीय कार्य मंत्रालय की अनुदानों की मांगों के संबंध में नौवें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही के बारे में विदेशी मामलों संबंधी स्थायी समिति का बारहवां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

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**12.14 hrs**

**PIRACY BILL, 2012 \***

... (*Interruptions*)

MADAM SPEAKER: Item No. 9 – Shri E. Ahamed. Nothing else will go in record.

(*Interruptions*) \*\*...

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): Madam, on behalf of Shri S.M. Krishna, I beg to move for leave to introduce a Bill to make special provisions for suppression of piracy and to provide for punishment for the offence of piracy and for matters connected therewith or incidental thereto.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to make special provisions for suppression of piracy and to provide for punishment for the offence of piracy and for matters connected therewith or incidental thereto.”

*The motion was adopted.*

SHRI E. AHAMED: I introduce the Bill.



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\* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 24.4.12

\*\* Not recorded

... (*Interruptions*)

MADAM SPEAKER: Now, we shall take up 'Zero Hour'.

Shri Jaswant Singh.

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats. Nothing will go on record except what Shri Jaswant Singh says.

(*Interruptions*)\* ...

SHRI JASWANT SINGH (DARJEELING): Madam, I would make an appeal to you that I have not done ever earlier. . . . (*Interruptions*) I have given a notice for suspension of Question Hour to discuss a very important matter. ... (*Interruptions*) The matter is about the defence preparedness of our country as also the combat effectiveness of our Armed Forces. Unfortunately, because of the disturbance, I could not refer to what I have to say. ... (*Interruptions*) Madam, I appeal to you that the Government must come clear on this issue and we must be given an opportunity to discuss the entire spectrum of our concern in a proper manner without this disturbance, which is really an aberration that the Ruling Party Members ... (*Interruptions*) I cannot compete with that noise. I do no more than to appeal to you to direct the Government so that we can have a proper discussion on this matter. ... (*Interruptions*)

---

\* Not recorded

**12.06 hrs**

**RE: REPORTED ABDUCTION OF COLLECTOR OF  
SUKMA DISTRICT IN CHHATTISGARH**

MADAM SPEAKER: Now, Dr. M. Thambidurai.

... (*Interruptions*)

DR. M. THAMBIDURAI (KARUR): Madam, the Collector of Sukma District in Chhattisgarh, Shri Alex Paul Menon was abducted by the Maoists on 21<sup>st</sup> April, 2012 while he was on official inspection in a remote village. ... (*Interruptions*)

Madam, it is unfortunate that an officer, when he was on official tour, was abducted by the Maoists. It will create some kind of a bad atmosphere and also create demoralization amongst the Executive Officers and the IAS Officers. ...

(*Interruptions*) Madam, already the Chief Minister of Tamil Nadu has written a letter to the hon. Prime Minister to take necessary action and also to see that this Collector is released from the custody of the Maoists. The family members of the Collector appealed to the Government of India and also the State Government to ensure that Shri Menon is released from the Maoists. Madam, this is a very important matter. ... (*Interruptions*) Recently, in Odisha also, one MLA had been abducted, and we do not know as to what happened to him. Such incidents are taking place in India. Therefore, it is high time that the Home Minister and the Government of India must come forward to see as to how to tackle the problem of Maoists, and also see that this Officer, Shri Alex Paul Menon, is released from the custody of the Maoists at the earliest. That is my humble request. ...

(*Interruptions*)

MADAM SPEAKER: Now, Shri T.R. Baalu.

SHRI T.R. BAALU (SRIPERUMBUDUR): Madam Speaker, it is highly unfortunate that the Collector of Sukma District in Chhattisgarh, Shri Alex Paul Menon was abducted by the Maoists last week. ... (*Interruptions*) The entire Tamilians are very much worried about his life. ... (*Interruptions*) A statement has already been issued by our leader, Dr. Kalignar Karunanidhi requesting the

Central Government to kindly intervene in this matter and ensure his safe return. ... *(Interruptions)* Madam, this is not the first time such incidents are happening. Such incidents happened elsewhere also and also in Chhattisgarh. ... *(Interruptions)* This officer is suffering from Asthma and his health condition is deteriorating. ... *(Interruptions)* Hence it is for the Central Government and also the State Government to see the safe return of this Officer without any injury to his life. ... *(Interruptions)* The public should be given proper protection. ... *(Interruptions)* When the Collector himself is not getting proper protection, then where is the chance of the public getting proper protection. ... *(Interruptions)* I would request the Central Government and also the State Government to ensure that this Collector is brought back from the custody of the Maoists. ... *(Interruptions)*

MADAM SPEAKER: Now, Shri S.S. Ramasubbu.

... *(Interruptions)*

SHRI S.S. RAMASUBBU (TIRUNELVELI): Madam Speaker, this is a very important problem. The nation is deeply shocked to learn that in the afternoon of Saturday, April 21, 2012, the cadres of banned Maoists kidnapped the Sukma District Collector, Shri Alex Paul Menon. He is from my constituency of Tirunelveli, Tamil Nadu. He has done his schooling at Palayamkottai. Shri Menon is a very intelligent, efficient, hard-working and dedicated officer. The people of my entire district are shocked due to this incident. ... *(Interruptions)*

On behalf of the members of the family of Shri Menon, I urge upon the Central Government to kindly intervene in the matter, take immediate necessary action for the early release of the Maoist kidnapped District Collector Shri Menon and provide adequate compensation to the families of his bodyguard who were killed in the incident... *(Interruptions)*

It is a very important issue because this Maoist problem has been occurring in Odisha. In an earlier incident also one Collector was kidnapped. Now a person

who is very intelligent and young, belonging to my constituency, has been abducted. Please take action immediately to bring him safely. ... (*Interruptions*)

MADAM SPEAKER: Shri P. Lingam, Shri Shivkumar Udasi, Shri P.T. Thomas, Shri Shailendra Kumar, Shri Devji M. Patel, Dr. Kirit Premjibhai Solanki, Shri J.M. Aaron Rashid, Shri Manicka Tagore, Shrimati J. Helen Davidson, Shri S.R. Jeyadurai, Shri A. Sampath, Shri Virendra Kumar, and Shrimati Botcha Jhansi Lakshmi are allowed to associate themselves with the issue of kidnap of Shri Alex Paul Menon.

... (*Interruptions*)

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SHRI BASU DEB ACHARIA (BANKURA): Madam, today I am raising a very important issue concerning millions and millions of people of our country. In spite of repeated assurances given by the Finance Minister as well as the Prime Minister in regard to containing and controlling the prices of essential commodities, today the inflation has touched double digit. During this period prices of almost all the essential commodities like pulses, edible oil, vegetables, rice, wheat, everything have risen. The situation has worsened because of the wrong policy being pursued by the Central Government. The Government has allowed speculative trading in black beans. The Government has allowed inter-State trading in foodgrains. Because of the policy being pursued by the Central Government, it has adverse impact on the prices of almost all the essential commodities.... *(Interruptions)*

Madam, the livelihood of a majority of people, 70 per cent of them, is dependent on only Rs.20 per day. I demand that there should be focused discussion on this burning issue, the problem concerning millions and millions of people. The situation has come to such a pass that today one-fourth of the population goes to bed with empty stomach, without any food. The Government is quite indifferent. Because of the inaction of the Government, because of wrong policy being pursued by UPA-II Government, the inflation is increasing, it has touched double digit. I demand that this Government should take some concrete measures, should act against the rising prices of essential commodities, so that the increase in the inflation is contained and controlled and the livelihood of the people is ensured.... *(Interruptions)*

MADAM SPEAKER: Shri Saidul Haque wants to associate himself with the issue raised by Shri Basu Deb Acharia.

... *(Interruptions)*

MADAM SPEAKER: Shri Gurudas Dasgupta.

SHRI GURUDAS DASGUPTA (GHATAL): Madam, can I speak from here?

MADAM SPEAKER: All right.

... *(Interruptions)*



SHRI GURUDAS DASGUPTA: Madam, the issue is that the Government has totally failed. It is the failure of the Government's economic policy and it is a failure of liberalization. It is a failure of the economic reforms. This Government is quite absolutely ineffective. They cannot even control their own Party Members. That is how the Government is functioning.

This Government's inability is exposed in price rise, is exposed in their own Parliamentary Party meeting, and is exposed everywhere. The Chief Economic Advisor of the Government is speaking in a different way, while the Minister is speaking in a different way. This is a total failure of this incompetent, ineffective, and insensitive Government. The inaction of the Government is highly deplorable.

I am demanding an All-Party meeting to be immediately called by the Government to discuss the question of price rise. The price of Mustard Oil has become Rs. 100. The Consumer Price Index has gone up by more than 10 points. Once again, let there be an All-Party meeting. Secondly, let there be an all Chief Ministers' meeting immediately to be called by the Government of India to chalk out a specific programme to contain the price rise.

We shall raise the matter every time the Government remains ineffective. The Parliament's Resolution has not been implemented. Therefore, there is an unprecedented situation and we want the Government to act and let us know what they are doing in this regard. ... (*Interruptions*)

SHRI SHIVKUMAR UDASI (HAVERI): I would like to associate with what Shri Gurudas Dasgupta has said on the issue of price rise.

MADAM SPEAKER: The House stands adjourned to meet again at 2.00 p.m.

**12.18 hrs**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

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**14.00 hrs**

*The Lok Sabha re-assembled at Fourteen of the Clock*  
(Shri Francisco Cosme Sardinha *in the Chair*)

... (*Interruptions*)

**14.0 ¼ hrs**

*At this stage, Shri Ponnamm Prabhakar, Shri Madhu Goud Yaskhi and some other hon. Members came and stood on the floor near the Table*

... (*Interruptions*)

**14.0 ½ hrs****MATTERS UNDER RULE 377\***

MR. CHAIRMAN : Hon. Members, the matters under Rule 377 may be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally handover slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which the slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (*Interruptions*)

**(i) Need to transfer Safety Matches and Match Skillets from the focus product scheme to the Special Focus Product Scheme**

SHRI MANICKA TAGORE (VIRUDHUNAGAR): Safety matches are produced in Small and Medium Enterprises sector involving minimum capital requirement, but employing a large labour force. The industry is largely concentrated in the drought-prone districts of southern Tamil Nadu and provides direct employment to about 50,000 employees, a majority of whom are unskilled women.

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\* Treated as laid on the Table

Safety matches (Tariff No. 36050010) and Match Skillets (Tariff No. 36050090) are currently being exported to African, Latin American and other countries wherein they have to face stiff competition from match manufacturers from China, Indonesia, Pakistan and others.

Currently, safety matches is covered under the Focus Product Scheme with a benefit of 2%. Due to the large labour costs involved in the manufacture of safety matches and match skillets. I urge upon the Union Government and Ministry of Commerce and Industry to take early necessary steps to consider inclusion of safety matches (Tariff No. 36050010) and Match Skillets (Tariff No. 36050090) under Special Focus Product Scheme. This will give this huge labour intensive industry a competitive edge and help drive the growth of exports.

**(ii) Need to ensure effective implementation of laws meant for prevention of atrocities against people belonging to SC/ST communities in the country**

**श्री पन्ना लाल पुनिया (बाराबंकी):** मैं आपका आभारी हूँ कि मुझे आपने एक अत्यंत महत्वपूर्ण विषय पर अपने विचार व्यक्त करने का अवसर प्रदान किया। अनुसूचित जाति-जनजाति (अत्याचार निवारण) अधिनियम-1989 तथा संविधान में की गयी विशेष व्यवस्थाओं के बावजूद इस वर्ग के विरुद्ध अत्याचार की घटनाएं घटित हो रही हैं। अनुसूचित जाति-जनजाति (अत्याचार निवारण) अधिनियम-1989 के तहत वर्ष 1995 में बनाए गए नियम के अनुसार पीड़ित परिवारों को आर्थिक सहायता एवं पुनर्वास की व्यवस्था भी की गयी है, लेकिन अपराधों की संख्या में निरंतर वृद्धि हो रही है, जो अत्यंत गंभीर विषय है। आज देखने में आता है कि पुलिस थानों में रिपोर्ट दर्ज नहीं की जाती और यदि किसी दबाव में रिपोर्ट दर्ज भी कर ली जाती है तो पुलिस किसी न किसी दबाव में अपराधियों को ही संरक्षण देती नजर आती है। यदि सब कुछ इसी तरह चलता रहेगा तो पीड़ित परिवारों को न्याय कैसे मिलेगा और बढ़ रहे अपराधों के खिलाफ कार्यवाही किस प्रकार सुनिश्चित की जा सकती है। 90 प्रतिशत से भी अधिक बलात्कार की शिकार अनुसूचित जाति-जनजाति की महिलाएं हो रही है। इससे ऐसा साफ प्रतीत होता है कि या तो वर्तमान कानून में कोई कमी है या इस कानून को प्रभावी ढंग से लागू नहीं किया जा सका है, जिसकी समीक्षा की जानी अति आवश्यक है।

मैं अनुरोध करना चाहूंगा कि अनुसूचित जाति-जनजाति वर्ग पर हो रहे अत्याचार को रोकने के लिए बनाए गए कानून को प्रभावी ढंग से लागू किया जाए तथा उक्त कानून की समीक्षा की जाए और यदि आवश्यक हो तो इसमें संशोधन भी किया जाए।

**(iii) Need to provide funds for construction of new railway line between Anandnagar and Ghughuli via Maharajganj in Uttar Pradesh**

श्री हर्ष वर्धन (महाराजगंज, उ.प्र.): पूर्वोत्तर रेलवे में आनंदनगर-घुघुली बरास्ता महाराजगंज नई रेल लाइन निर्माण हेतु योजना आयोग ने मार्च 2012 में सैद्धांतिक रूप से अपनी सहमति इस शर्त के साथ दी है कि प्रदेश सरकार इस परियोजना हेतु भूमि उपलब्ध कराने के साथ ही निर्माण व्यय का 50 फीसदी भार वहन करें।

संबंधित रेल लाइन का निर्माण क्षेत्र के पिछड़ेपन को समाप्त कर विकास को गति देगा सामरिक महत्व की दृष्टि से नेपाल की सीमा से सटे जनपद महाराजगंज के मुख्यालय को रेल मार्ग से जोड़ेगा एवं बिहार के मुजफ्फरपुर से गोण्डा के मध्य वैकल्पिक रेल मार्ग का भी कार्य करेगा।

विगत लगभग 15 वर्षों में संपूर्ण देश में नई रेल लाइन पर हुए लगभग 20 हजार करोड़ रुपये व्यय के सापेक्ष उत्तर प्रदेश में मात्र 2.4 प्रतिशत एवं पूर्वी उत्तर प्रदेश में सिर्फ 0.6 प्रतिशत का व्यय किया गया है। यह स्थिति उत्तर प्रदेश के पिछड़ेपन को और भी अधिक बढ़ाती है।

क्षेत्रीय असंतुलन को समाप्त करने का दायित्व केन्द्रीय सरकार का है। उत्तर प्रदेश जैसे पिछड़े राज्य से नई रेल लाइन निर्माण हेतु धन की अपेक्षा करना न्यायसंगत नहीं है।

ऐसी दशा में मेरी मांग है कि योजना आयोग की सैद्धांतिक सहमति के पश्चात् उत्तर प्रदेश जैसे पिछड़े प्रदेश में नई रेल लाइन निर्माण हेतु परियोजनाओं के लिए प्रदेश से अपेक्षित धनराशि को विशेष पैकेज के रूप में केन्द्र सरकार द्वारा वहन किया जाए। प्रदेश के पिछड़ेपन को समाप्त कर विकास के मार्ग को प्रशस्त करने के लिए व्यापक जनहित में केन्द्र सरकार द्वारा यह कदम तत्काल उठाया जाना आवश्यक है।

**(iv) Need to implement the proposal for conversion of the India Reserve Battalion of Lakshadweep into Lakshadweep State Armed Force**

SHRI HAMDULLAH SAYEED (LAKSHADWEEP): I would like to draw your attention to the fact that the Indian Reserve Battalion personnel when transferred from Lakshadweep Island to Daman & Diu and Dadar & Nagar Haveli have to face lot of problems viz. economic disparity, change of medium of education for the children and miserable family life.

When the Islanders working in IRBN are posted in Lakshadweep, they get higher salary and also get the benefits of being Scheduled Tribe which they cannot avail of when posted out of Lakshadweep. The Islanders of Lakshadweep are socially and economically weak. Government service is the major source of their livelihood. They are put to financial loss when transferred from Lakshadweep to other place. To help the poor Islanders working in IRBN, Hon'ble Home Minister had kindly agreed the proposal for conversion of IRBN into Lakshadweep State Armed Force so that the Islanders remain in UT of Lakshadweep.

Therefore, I would humbly request and urge the Government that this process of conversion may kindly be expedited till then they may not be transferred from Lakshadweep to Daman & Diu and Dadar & Nagar Haveli.

**(v) Need to restore the monthly quota of supply of kerosene to Kerala**

SHRI KODIKKUNNIL SURESH (MAVELIKKARA): I would like to bring to the notice of the Union Government a very important matter which is adversely affecting the Below Poverty Line families and fishermen in Kerala.

The distribution of kerosene through the ration shops has come to a standstill in Kerala. The depots have been given the direction that they should not stock kerosene till further directions from the Government. The reason for the crisis is the Central Government's decision to cut short the supply of kerosene to the State from this month. This is the second time in the last 10 months that the Centre has reduced the kerosene quota of the State. Kerala was getting a quota of 15,960 kl of kerosene from the Center which has been reduced to 10, 016 kl. This move has adversely affected lakhs of below poverty line families, fishermen and those covered under the Antyodaya Anna Yojana who are dependent upon kerosene for cooking, lighting and running fishing boats.

I, therefore, urge upon the Central Government to reconsider this decision and restore the monthly quota of kerosene to Kerala with immediate effect keeping in view the interests of BPL families and fishermen of Kerala.

**(vi) Need to promote sports and organize events under the Panchayat Yuva Kreedha Aur Khel Abhiyan in Jalore and Sirohi districts of Rajasthan**

**श्री देवजी एम. पटेल (जालौर):** खेलकूद किसी भी देश के सामाजिक और सांस्कृतिक जीवन का एक अभिन्न अंग है। यह शिक्षा और मानव व्यक्तित्व विकास का भी एक घटक है। खेलकूद को जनजीवन में लोकप्रिय बनाने के लिए पर्याप्त मात्रा में खेलकूद की मूल सुविधाओं की जरूरत होती है। अपने देश में आबादी का करीब 75 प्रतिशत हिस्सा आमतौर पर ग्रामीण इलाकों में रहता है और वह खेलकूद की बुनियादी सुविधा से वंचित है।

मेरे संसदीय क्षेत्र के अंतर्गत जालौर और सिरोही जिले अत्यंत ही पिछड़े जिले हैं। जिले में खेलकूद के विकास में सबसे बड़ी बाधा है। बुनियादी सुविधाओं का पर्याप्त न होना और सामुदायिक कोचिंग सुविधाओं का अभाव। जिले भर में लड़के लड़कियों में खेल भावना को विकसित और प्रोत्साहित करने के लिए प्रत्येक पंचायत में खेल मैदान और स्टेडियम का निर्माण कराया जाए।

जालौर जिले में दो साल से पायका योजना के अंतर्गत राज्य स्तरीय खेल प्रतियोगिता नहीं हो रही है तथा बीते साल पायका की सभी प्रतियोगिताएं स्थगित कर दी गईं।

जालौर और सिरोही जिले में पायका योजना के अंतर्गत नियमित पंचायत/ब्लाक व जिला स्तर पर खेलकूद प्रतियोगिताएं आयोजित की जाएं।



**(vii) Need to set up Atomic Power Plant at Rajauli in  
Nawada district, Bihar**

**डॉ. भोला सिंह (नवादा):** भारत सरकार ने तीन वर्ष पूर्व बिहार राज्य के नवादा जिले के अंतर्गत रजौली में आणविक विद्युत परियोजना लगाने की घोषणा की थी। इस संदर्भ में स्थान की जांच के लिए विशेषज्ञों की एक टीम भी भेजी गई। उस टीम ने सारी बातों पर सहमति जताते हुए पानी की उपलब्धता पर एक प्रश्नचिन्ह लगाया था। उसके संदर्भ में बिहार सरकार ने संबंधित मंत्रालय को सूचित किया कि इसके लिए फुलवरिया डैम से आधा पानी और धनंजय नदी पर डैम बनाकर पानी की आपूर्ति कर दी जाएगी। इस संबंध में राज्य सरकार ने भी समय-समय पर माननीय प्रधानमंत्री जी का ध्यान आकृष्ट किया है पर अभी तक कोई ठोस कदम उठाने के संबंध में कोई सूचना उपलब्ध नहीं है। यहां यह बताना उचित होगा कि बिहार राज्य के विद्युत थर्मल पावर स्टेशन बरौनी एवं कांटी वर्षों से ठप्प पड़ा है। यहां बिहार सरकार के घोर प्रयास करने के बाद नाममात्र का विद्युत उत्पादन हो पाता है। इसलिए रजौली आणविक विद्युत परियोजना बिहार के लिए प्राणवायु की तरह है। यदि केन्द्र ने इस संबंध में सकारात्मक कदम नहीं उठाया तो यह बिहार के लिए त्रासदी होगी।

अतः अविलंब केन्द्र सरकार बिहार सरकार के आश्वासन के आलोक में आणविक विद्युत परियोजना को स्वीकृति देकर उसके कार्यान्वयन की दिशा में ठोस कार्यवाही करे। इस ओर मैं सरकार का ध्यान और विशेषकर प्रधानमंत्री का ध्यान आकृष्ट करता हूँ।

**(viii) Need to set up a Maritime University in Gujarat**

SHRI HARIN PATHAK (AHMEDABAD EAST): I want to bring to the kind notice that Gujarat State has the longest coastline of 1600 kms. There is one major port (Kandla Port Trust) and 41 non major ports. Gujarat ports including Kandla handles 35% of the total cargo handed in India and Gujarat Maritime Board Ports handles 80% of the cargo of all minor ports in India. Nearly 7000 ships per year come at Gujarat Ports. The requirement of man power is, therefore, very high. With a view to make available marine manpower to be deployed in the sector, Gujarat State had requested the Centre for establishment of Maritime University in Gujarat. The purpose of establishing of Maritime University is to impart education at graduate and post graduate level to the students willing to join maritime sector. The university would offer various courses on Port Management, Marine Engineering, Nautical Science and Ship Building etc. Government of India had announced the establishment of two Universities one at East Coast and other on West Coast and it was informed that permission for starting Maritime University has been granted to Kandla Port Trust and it was suggested that Gujarat Maritime Board can have a Maritime Institute and the same can be affiliated to the Maritime University. In this connection, Gujarat Govt. is regularly requesting Director General of Shipping, and Government of India to expedite the approval for Maritime Institute in Gujarat State for the benefit of students from Gujarat State who are keen to join the shipping lines and will add to manpower. Since this matter is pending for more than 2 years, I, therefore, request the Hon'ble Minister through this august House to expedite this matter so that Maritime University can be set up in Gujarat

**(ix) Need to run MEMU trains from Hardoi to Lucknow, Bareilly, Shahjahanpur, Shahabad and Sandila in Uttar Pradesh**

**श्रीमती उषा वर्मा (हरदोई):** देश में रेलवे का जो नेटवर्क है उसका दूसरा कोई विकल्प नहीं हो सकता । मेरे संसदीय क्षेत्र हरदोई में रेलवे के विभिन्न कार्यों के लिए जनता की लंबे समय से मांग रही है । जन समस्याओं से जुड़ी बात अनेक माध्यमों से जनप्रतिनिधि रेलवे के पास पहुंचाते रहे हैं पर जायज मांगों पर भी रेलवे की कार्यप्रणाली संतोषजनक नहीं है ।

हरदोई से लखनऊ-बरेली-शाहजहांपुर-शाहाबाद-संडीला के लिए स्थानीय नागरिकों द्वारा लोकल ट्रेन चलाने की भारी मांग को देखते हुए वर्ष 2007 में रेल बजट में तत्कालीन रेल मंत्री द्वारा घोषणा की गई थी और इसके लिए कुछ रेलवे ट्रैकों को चिन्हित कर विभिन्न कार्य भी पूर्ण कराए गए थे पर खेद की बात है कि आज तक किसी मेमो ट्रेन का संचालन प्रारंभ नहीं हुआ है । इसके कारण स्थानीय जनता में रेलवे के प्रति असंतोष है । वे जानना चाहते हैं कि आखिरकार रेलवे अपनी घोषणाओं के अनुरूप कार्य क्यों नहीं करता ।

मैं मांग करती हूं कि स्थानीय जनता के जायज मांगों के अनुरूप मंत्रालय अविलंब हरदोई जनपद से मेमो ट्रेनों का संचालन प्रारंभ करने की व्यवस्था करे ।

**(x) Need to allocate funds for repair of National Highways in Uttar Pradesh and construct a bridge across river Ghagra between Barhaj and Mau in Deoria Parliamentary Constituency, Uttar Pradesh**

**श्री गोरख प्रसाद जायसवाल (देवरिया):** देश के कई इलाके बुनियादी सुविधाओं के अभाव में पिछड़ेपन के शिकार हैं। देश के पिछड़ेपन को दूर करने हेतु कई योजनाएं चल रही हैं परंतु पिछड़ेपन को दूर करने हेतु बुनियादी सुविधाओं का अभाव है। प्रधानमंत्री सड़क योजना के अंतर्गत उत्तर प्रदेश द्वारा जितने धन की मांग की जाती है उसका दो-तिहाई भी उसे नहीं दिया जाता। केन्द्रीय सड़क निधि में उपकर के माध्यम से उत्तर प्रदेश में पेट्रोल एवं डीजल बेचकर केन्द्र सरकार पैसा ले रही है परंतु सड़कों के विकास के लिए उत्तर प्रदेश को धन नहीं दे रही। उत्तर प्रदेश में 43 राष्ट्रीय राजमार्ग हैं जिनकी लंबाई 6681 किलोमीटर है जिसमें से 3178 किलोमीटर का रखरखाव उत्तर प्रदेश सरकार के पास है। इन सड़कों को ठीक करने एवं नवीकरण की मांग को पूरा करने एवं मरम्मत कार्य करने के लिए केन्द्र सरकार धन नहीं दे रही है। वर्षा एवं बाढ़ से हुए सड़कों के नुकसान के लिए 43 करोड़ रुपये की धनराशि की मांग को केन्द्र सरकार ने अभी तक लंबित रखा हुआ है। मेरे संसदीय क्षेत्र देवरिया में पड़ने वाली घाघरा नदी पर एक पुल बनाने की मांग कई दशकों से की जा रही है। यह पुल बरहज के परिसिया दिकर से मउ को जोड़ने का काम करेगा जिससे बनारस की ओर जाने वाले वाहनों को कई किलोमीटर की दूरी कम हो जाएगी इससे पेट्रोल एवं डीजल की खपत को कम किया जा सकता है। इससे इस पुल के आसपास के गांवों को विकास के अवसर मिलेंगे जो बुरी तरह पिछड़े क्षेत्र हैं।

केन्द्र सरकार से अनुरोध है कि राज्यों के विकास एवं बुनियादी सुविधाओं के कार्यों में वह अपना योगदान दे क्योंकि देश के पिछड़े क्षेत्र के विकास से ही देश का विकास हो सकता है एवं मेरे संसदीय क्षेत्र में स्थित घाघरा नदी पर बरहज से मउ को जोड़ने के लिए पुल के निर्माण कार्य को स्वीकृति प्रदान करें।

**(xi) Need to review the proposed shifting of Centre for Railway Information System from Hajipur, Bihar to Kolkata**

**प्रो. रंजन प्रसाद यादव (पाटलिपुत्र):** मैं रेल मंत्री जी का ध्यान रेलवे सूचना प्रणाली केन्द्र हाजीपुर, पूर्व-मध्य रेलवे को कोलकाता में स्थानांतरित किए जा रहे प्रयासों की ओर दिलाना चाहता हूँ ।

यहां नया डाटा सर्वर लगाने की योजना थी एवं उसके अनुसार पूर्व-मध्य रेलवे सारी आधारभूत संरचनाओं में काफी निवेश कर चुका है ।

इस केन्द्र के कोलकाता स्थानांतरित होने पर जो सुविधाएं पूर्व-मध्य रेलवे, हाजीपुर को मिली थी, उसमें काफी कमी आ जाएगी और कोलकाता पर निर्भरता बढ़ जाएगी । पूर्व-मध्य रेलवे से भारी संख्या में यात्रियों द्वारा अनारक्षित टिकट प्रणाली टिकटों को उपयोग में लाया जाता है । अतः इससे यात्रियों को भी काफी परेशानियों का सामना करना पड़ेगा क्योंकि छोटी से छोटी त्रुटियों का समाधान करने के लिए कोलकाता पर निर्भर रहना होगा ।

पटना जोकि स्वयं एक मेट्रो शहर का दर्जा पाने की ओर अग्रसर है, यहां पर सूचना आधारित केन्द्रों का रहना अनिवार्य है ।

वर्तमान रेलवे सूचना प्रणाली केन्द्र कोलकाता को पटना से हटाने का निर्णय जनसुविधाओं के अनुकूल नहीं है ।

अतः इस निर्णय को स्थगित कर कार्यालय को बनाए रखा जाए ।

**(xii) Need to fill up the vacant posts of teachers in Kendriya Vidyalaya at Dharamapuri in Tamil Nadu and also upgrade the school to higher-secondary level**

SHRI R. THAMARAISELVAN (DHARMAPURI): The Kendriya Vidyalaya at village Kuppur in my parliamentary constituency was opened way back in 2007 which was upgraded to Xth standard. The total students enrolled as of now is 450. The total sanctioned strength of teachers for this only Kendriya Vidyalaya in my constituency is 27, but as on date there is only 13 teachers working and the remaining posts of teachers are lying vacant for a long time. The pupil-teacher ratio at this school is 1:36 which is very low as far as Kendriya Vidyalayas are concerned. Because of the high percentage of lack of teachers at this Kendriya Vidyalayas, the quality of education has suffered and the study of the students has been hampered and their academic future is at peril. Moreover, there has also been a demand to upgrade this school upto XII standard as the students studying in this school are facing a lot of difficulties in getting admission for higher standards and it becomes very difficult after these students qualify Xth standard. Therefore, I urge upon the Hon'ble Minister to immediately direct the Kendriya Vidyalaya Sangathan to fill up the vacant posts of teachers in Kendriya Vidyalayas at Dharamapuri urgently as well as to take immediate steps to upgrade this school upto XIIth standard.

**(xiii) Need to issue a coin to commemorate the centenary  
of 'Sarada Prathishta' established by Sree Narayana  
Guru in Kerala**

SHRI A. SAMPATH (ATTINGAL): Sree Narayana Guru is the one of the most famous social reformers of India, who had transformed almost all the fields of Kerala from the dark ages to the days of reformation and modern paradigm. Varkala Sivagiri in the present Attingal Lok Sabha Constituency is his Samadhi Place and the Sivagiri Mutt established by him is having the "SARADA PRATHISHTA" (01<sup>st</sup> May, 1912) which is considered as the goddess of education, enlightenment and emancipation. It was in Varkala Sivagiri in the year 1925 (13<sup>th</sup> March) the historical meeting between Mahatma Gandhi and Sree Narayana Guru took place. Our great national poet Rabindra Nath Tagore also visited Sarada Mandir on 22<sup>nd</sup> November, 1922 and after having discussions with Guru, he was deeply impressed.

This year, 2012 is the centenary of the historical "Sarada Prathishta" established by Sree Narayana Guru and it is high time the nation pays respect to this symbol of social justice and social reformation. Quite a lot of national and international personalities have visited this place during various occasions.

Hence, I urge upon the Government of India to issue a coin in the denomination Rs 5/- to commemorate the centenary of "Sarada Prathishta"

**(xiv) Need to provide funds to the Government of Odisha for repair of National Highways in the State and particularly between Bhadrak and Chandikhole**

SHRI ARJUN CHARAN SETHI (BHADRAK): The condition of National Highways in Odisha State is very bad due to incessant rainfall in a year. The National Highways Authority of India should place funds with the State PWD so as to make regular repairs and maintenances in a regular basis. The condition of N.H. No. 5 between Bhadrak and Chandikhole is particularly bad. Hence, the required funds should be made available immediately for its repair and restoration.



**(xv) Need to revise the pension being given to old age pensioners  
under Employees Pension Scheme 1995**

SHRI JOSE K. MANI (KOTTAYAM): I would like to highlight the miserable plight of retired employees covered under the family pension and pension schemes of 1971 and 1995 presently receiving a pittance ranging from Rupees 300 to 2000 per month. These entitlements were fixed at the time of the commencement of the schemes with an assurance from the Government that the entitlements under these schemes would be revised every three years commensurate with the rate of inflation and rise in cost of living.

The rupee has since been devalued many times over and the present monthly disbursement would not even cover a fraction of costs providing basic requirements for a dignified living at old age - food, clothing, Medicare and shelter. Many representations from the Employees Provident Fund Pensioners' Associations are still pending with the Government for revision of pension entitlements under these schemes calibrated to the present day cost of living index. In my view there is no justification on the part of the Government denying the legitimate demands of old age pensioners struggling hard to lead a dignified living as costs/prices of essential commodities have risen much beyond the capacity of the meagrely paid pensioners. I would therefore urge the Centre in the Ministry of Labour and Employment to address this long pending concern of old age pensioners.

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MR. CHAIRMAN: Hon. Members, please go and occupy your seats. You have made your point.

... (*Interruptions*)

MR. CHAIRMAN: Please go to your place. Do not hijack the proceedings of the House.

... (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record.

(*Interruptions*)\*...

MR. CHAIRMAN: Hon. Members, please go to your seats. I am warning you that I will have to take action.

... (*Interruptions*)

MR. CHAIRMAN: I am warning you, I will take action. Please go to your seats.

... (*Interruptions*)

MR. CHAIRMAN: Hon. Members, please go to your seats. Do not force the Chair to take action.

... (*Interruptions*)

MR. CHAIRMAN: Hon. Members for the last time, I am warning you, please go to your seats.

... (*Interruptions*)

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\* Not recorded

**14.02 hrs**

**MOTION RE: SUSPENSION OF MEMBERS FROM THE  
SERVICE OF THE HOUSE**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Sir, I beg to move:

“That the Members, Sarvashri Ponnamp Prabhakar, Madhu Goud Yaskhi, Dr. Manda Jagannath, Sarvashri Gutha Sukhender Reddy, K.R.G. Reddy, Rajaiah Siricilla, Porika Balram Naik and Dr. Gaddam Vivekanand be suspended from service of the House for four days beginning from today”.

MR. CHAIRMAN: The question is:

“That the Members, Sarvashri Ponnamp Prabhakar, Madhu Goud Yaskhi, Dr. Manda Jagannath, Sarvashri Gutha Sukhender Reddy, K.R.G. Reddy, Rajaiah Siricilla, Porika Balram Naik and Dr. Gaddam Vivekanand be suspended from service of the House for four days beginning from today”.

*The motion was adopted.*

*... (Interruptions)*

MR. CHAIRMAN: The motion of suspension is adopted. Sarvashri Ponnamp Prabhakar, Madhu Goud Yaskhi, Dr. Manda Jagannath, Sarvashri Gutha Sukhender Reddy, K.R.G. Reddy, Rajaiah Siricilla, Porika Balram Naik and Dr. Gaddam Vivekanand are suspended from the service of the House for four days beginning from today.

*... (Interruptions)*

MR. CHAIRMAN: Hon. Members, now please withdraw from the House. You people have been suspended from the service of the House.

*... (Interruptions)*

MR. CHAIRMAN: The House stands adjourned to meet again at 2.30 p.m.

**14.04 hrs**

*The Lok Sabha then adjourned till Thirty Minutes past  
Fourteen of the Clock.*

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**14.30 hrs**

*The Lok Sabha re-assembled at Thirty Minutes past  
Fourteen of the Clock.*

(Shri Francisco Cosme Sardinha  the Chair)

... (Interruptions)

MR. CHAIRMAN: The House stands adjourned to meet tomorrow at 11 o'clock.

**14.30 ¼ hours**

*The Lok Sabha then adjourned till Eleven of the Clock  
on Wednesday, April 25, 2012/Vaisakha 5, 1934 (Saka).*

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